

# INANNA FASHION AND TRENDS LIMITED

[Formerly known as Frontline Business Solutions Limited]

Corporate Identification Number: L17200MH1994PLC076018

Registered Office: A/9, The Parle Colony Co-Operative Housing Society Limited, Sahakar Road, Vile Parle (East), Mumbai- 400057, India.

Tel: 91 + 22- 26838689; Email: admin@frontlinegroup.in; Website www.frontline.com

This Post Offer Advertisement ("Post Offer Advertisement") is being issued by Saffron Capital Advisors Private Limited (the "Manager to the Offer"), on behalf of Mr. Rahul Saraf ("Acquirer"), in connection with the offer made by the Acquirer, in compliance with Regulation 18 (12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI Regulations"). The Detailed Public Statement with respect to the aforementioned offer was published on February 03, 2018 in Financial Express (English National Daily), Jansatta (Hindi National Daily), Mumbai Lakshadep (Marathi). Subsequently, corrigendum to DPS was published on March 29, 2018 ("Corrigendum") in the same newspapers in which the DPS was published.

1. Name of the Target Company : Inanna Fashion and Trends Limited [Formerly known as Frontline Business Solutions Limited]
2. Name of the Acquirer : Mr. Rahul Saraf ("Acquirer")
3. Name of the Manager to the Offer : Saffron Capital Advisors Private Limited
4. Name of the Registrar to the Offer : Universal Capital Securities Private Limited
5. Offer Details:
  - a. Date of Opening of the Offer : April 05, 2018
  - b. Date of Closure of the Offer : April 18, 2018
6. Date of Payment of Consideration : May 02, 2018
7. Details of Acquisition :

Sl. No.	Particulars	Proposed in the Offer Document	Actuals
7.1	Offer Price	Rs. 8/- per share	Rs. 8/- per share
7.2	Aggregate number of shares tendered	94,44,260	21,788
7.3	Aggregate number of shares accepted	94,44,260	21,788
7.4	Size of the Offer (Number of shares multiplied by offer price per share)	Rs. 7,55,54,080	Rs. 1,74,304
7.5	Shareholding of the Acquirer before Agreements/Public Announcement (No. & %)	NIL	NIL
7.6	Shares proposed to be acquired by way of Agreement ("Sale Shares") <ul style="list-style-type: none"> <li>• Number</li> <li>• % of Fully Diluted Equity Share Capital</li> </ul>	34,37,798 9.46%	34,37,798 9.46%
7.7	Shares Acquired by way of Open Offer <ul style="list-style-type: none"> <li>• Number</li> <li>• % of Fully Diluted Equity Share Capital</li> </ul>	94,44,260 26%	21,788 0.06%
7.8	Shares acquired after Detailed Public Statement <ul style="list-style-type: none"> <li>• Number of shares acquired</li> <li>• Price of the shares acquired</li> <li>• % of the shares acquired</li> </ul>	NIL NIL NIL	NIL NIL NIL
7.9	Post offer shareholding of Acquirer <ul style="list-style-type: none"> <li>• Number</li> <li>• % of Fully Diluted Equity Share Capital</li> </ul>	2,78,82,058 76.76%	34,59,586 9.52%
7.10	Pre & Post offer shareholding of the Public <ul style="list-style-type: none"> <li>• Number</li> <li>• % of Fully Diluted Equity Share Capital</li> </ul>	Pre:- 32886280; 90.54% Post: 8442020-; 23.24%	Pre:- 32886280; 90.54% Post:- <sup>Note 3#</sup> 32886280; 90.54%

**Notes**

1. Calculations made on Voting Share Capital- Post Preferential Allotment, assuming full conversion of Warrants.
2. The Board of Directors of the Target Company in their meeting held on January 30, 2018 and the shareholders in their meeting held on March 01, 2018 have subject to other applicable approvals, resolved to allot 1,50,00,000 warrants which will be convertible into equal number of Equity shares on preferential basis to the Acquirer in terms of Section 62 and other applicable provisions of the Companies Act, 2013 and in terms of SEBI (ICDR) Regulations 2009.
3. Upon receipt of shareholders' approval under regulation 31A of the extant SEBI (LODR) Regulations and BSE approval for the same, the Acquirer shall be classified as the new promoter of the Target Company. The shareholding of Acquirer shall be disclosed in 'Public' category till the receipt of the said approvals.
8. The Acquirer accepts full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited and the registered office of the Target Company.

All undefined capitalized terms used herein shall have the same meaning as ascribed to such terms in the offer document.

**Issued by the Manager to the Offer on behalf of the Acquirer****SAFFRON**

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**SAFFRON CAPITAL ADVISORS PRIVATE LIMITED**

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SEBI Registration Number: INM 000011211

Contact Person: Amit Wagle/Shikha Jain

Place: Mumbai

Date: May 03, 2018